

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. NO. 71/2010

This, the 19th day of February, 2010

Hon'ble Dr. A. K. Mishra, Member (A)

1. Munna Khan, aged about 53 years, son of Late Sri Peer Khan, resident of 568/9 Gha, Ahmadpur, Kalishpuri, Alambagh, Lucknow.
2. Sher Singh, son of Late Sri Kishan Singh, resident of Loco Running Shed Colony, A-19-D, Alambagh, Lucknow.
3. Habibur Rehman son of Late Sri Abdul Rehman C/o Azad Restaaurant, Nazirabad, Lucknow.

Applicants

By Advocate Sri Surendran P.

Versus

1. Union of India through its Secretary Ministry, Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratgang, Lucknow.

Respondents

By Advocate Sri V. K. Khare.

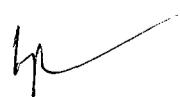
Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

The applicants have, by way of relief, sought for a direction to the competent authority to decide their representations dated 23.10.2007 and 12.11.2007 at Annexures- 6,7 and 8 which are pending since 2007.

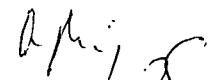
2. The learned counsel for the respondents has no objection if a direction is given to Respondent No. 2 to decide the pending representations according to law within a period of two months.

3. Accordingly, the respondent No. 2 is directed to consider the pending representations of the applicants according to law within a period of two months from the date of receipt of a copy of this order. I may make it clear that I have not expressed any



opinion on the merits of the case. The decision so taken by the respondents shall be communicated to the applicants forthwith.

4. O.A. is accordingly disposed of. No costs.


(Dr. A. K. Mishra)
Member (A)

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